

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.3833/2018

NEW DELHI THIS THE 10th DAY OF OCTOBER, 2018

**HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)
HON'BLE MR. S. N. TERDAL, MEMBER (J)**

Dinesh Chandra (aged 39 yrs., Group-D),
S/o Sh. Styx Parkash,
R/o H.No.K-1, 2nd Floor,
Gali No.7, Gurdwara Road,
Mohan Garden Extension,
Uttam Nagar, New Delhi-110059.Applicant

(By advocate: Mr. Ram Kawar)

VERSUS

1. Union of India
Through Secretary,
Ministry of Health,
Nirman Bhawan,
New Delhi-110011.
2. Medical Council of India,
Through its Director,
Sector-14, Dwarka,
New Delhi-110077.Respondents

ORDER (Oral)

By Shri K.N. Shrivastava, Member (A):

The applicant, who is a son of ex-serviceman and physically disabled, belongs to SC category. Pursuant to a requisition from Medical Council of India (MCI) vide ID No.2014001512 dated 04.10.2015, the Directorate of Employment, GNCTD requested to send his name for filling up 04 vacancies. Accordingly, the applicant's name, along with others, was sent by the Employment Exchange to MCI. The grievance of the applicant is that MCI has

not taken any further action; as a result he is denied of getting appointment. The applicant has made Annexure-A-6 representation dated 25.11.2014 followed by another Annexure-A-7 representation dated 03.02.2015, to the MCI. No action has been taken by the MCI as yet.

2. Considering the nature of controversy involved and the relief claimed, we dispose of the OA, at the admission stage, with a direction to MCI (Respondent No.2) to dispose of both the pending representations of the applicant, within a period of four weeks, from the date of receipt of a copy of this order, by way of passing a reasoned and speaking order. Needless to say that the applicant would have liberty to take recourse to appropriate remedy, as available to him in law, in case he remains dissatisfied with the order to be passed by respondent No.2 on his representations.

(S.N. TERDAL)
MEMBER (J)

(K.N. SHRIVASTAVA)
MEMBER (A)

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